

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:265
ANSWERED ON:27.07.2010
REGISTRATION OF FIRS
Reddy Shri K. Jayasurya Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has delivered any judgement on compulsory registration of complaints at police stations relating to women and senior citizens as;
- (b) if so, the details thereof;
- (c) whether any action has been taken in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): No such judgement has come to the notice of this Ministry.

(c) & (d): The Ministry of Home Affairs have issued an advisory dated 16.07.2010 to the States Governments /Union Territory Administrations, inter alia, to give a proper receipt to every complaint and to ensure disposal of the complaint, normally, within two days by holding an on-the spot enquiry in the village/ward concerned and, wherever found appropriate, to convert the complaint into a FIR.